

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 229  
IA No. 77/JPR/2024  
CP No. (IB)- 05/95/JPR/2024  
Under Section 95 of IBC, 2016

**In the matter of:**

**Union Bank of India (Erstwhile Andhra Bank)**  
**Versus**

...Applicant

**Moinuddin Kagzi**

...Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER**  
**HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

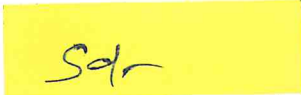
**Present Through Video Conferencing: -**


For the Applicant : Abhishek Devgan, Adv.  
Vishal Hirawat, Adv.  
For the Respondent : Prateek Kedawat, Adv.

**ORDER**

**IA No. 77/JPR/2024**

Heard Mr. Abhishek Devgan, Adv. appearing on behalf of the Petitioner.  
Mr. Prateek Kedawat, Adv. appearing on behalf of the Respondent (PG to CD-Sanga Builders Pvt. Ltd.). Multiple opportunities have been granted to file reply. Reply is not yet filed by the Respondent. In the interest of justice, 3 days' time is given to file reply with an advance copy to the opposite counsel. Failing which, arguments on the report filed by the RP will be heard. List the matter on 31.05.2024.

  
(Rajeev Mehrotra)  
Technical Member

  
(Deep Chandra Joshi)  
Judicial Member

April 30, 2024